

FIR No- 96/21

PS- K. Nagar

U/S- 35E/379 IPC

State v. Ragib @ Sajid s/o Naseem

29.04.2021

No stone has been provided to the undersigned.

Present: Ld. APP for the State through VC.

Ld. Ct. for accused through VC.
This is a bail application on behalf of accused Ragib @ Sajid.
Ld. Ct. for accused submitted that accused has been falsely implicated. He is in JC since 1/3/21. Nothing incriminating has been recovered from the accused. Accused has clear antecedents and is sole bread earner of his family and ready to furnish sound surety.

Ld. APP has opposed the application stating that allegations are serious in nature. Further accused is habitual offender. Furthermore stolen property has also not been recovered.

Hearcd Accused is stated to be in JC since 1/3/21. Accused is in more req. for custodial interrogation. He has been arrested solely on the disclosure statement made in another FIR. Therefore keeping in view the entire circumstances, accused is admitted to bail on furnishing bail bond in the sum of 10,000/- with one surety in like amount. Accused shall not contact the complainant and cooperate with Do during investigation. Copy of order be given dasti to Ld. Ct. for accused and uploaded on the Delhi dist courts website.

(Aakanksha Vyas)

MM -05(East) KKD Court
Delhi. 29.04.2021